

[श्री सुन्दर सिंह भंडारी]

बड़ा सीरियस प्रोब्लम वहां खड़ा हो रहा है। मैं आपके माध्यम से सरकार का ध्यान इस बात की ओर केन्द्रित करूंगा कि अब ऐसी परिस्थितियां पैदा हो गई हैं कि केन्द्रीय सरकार एक हाई पावर टेक्नीकल कमेटी प्रस्थापित करे। वह कमेटी इसके रीजन्स में जाये क्योंकि यह प्लान्ट क्रॉनिकल साल भर में 10 महीने बन्द रहता है और केवल दो महीने ही चालू रहता है ऐसी खराब हालत इस पावर प्लान्ट की हो गई है कि एक हाई पावर टेक्नीकल कमेटी इसकी जांच के लिए भेजना बहुत आवश्यक हो गया है। इसके अलावा राजस्थान को इस पावर काइसेज से उबारने के लिए पड़ोसी राज्यों से बिजली प्रीवाइड की जाय और थर्मल स्कीम्स जो इसके लिए सैक्शनड हैं उनको प्रायर्टी देकर पूरा करका प्रयत्न किया जाय।

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**REFERENCE TO DELAY IN THE
PROCESSING OF BACKWARD
CLASSES COMMISSIONS REPORT**

SHRI SYED SHAHABUDDIN
(Bihar): With your permission, Sir, I would like to draw the attention of the House to the delay in the processing of the Report of the Commission on Backward Classes. It was presided over by Shri B.P. Mandal and was appointed in January 1979, by the then Janata Party Government in fulfilment of its manifesto and in response to the popular demand for a second look at the problem of the backward classes and at the problem of backwardness.

Mr. Deputy Chairman, Sir, under article 340 of the Constitution, envisages a periodical review and this is the function that the Commission, which was appointed under the Commission of Inquiry Act, has performed. Its report was submitted on the 31st of December, 1980 and now more than two months have elapsed. Several questions were tabled in both the Houses of Parliament about the status of the Report and we have been informed that the Report is under consideration. Until this consideration is over it cannot be tabled before the House and, therefore, cannot be open to public debate.

Mr. Deputy Chairman, this delay is a matter of concern because the terms of reference of the Commission were very important—that is, to determine the criteria for social and educational backwardness and to review, consequently, the list of backward classes which, as you would recall, under article 16(4) of the Constitution, was determined earlier by the Kaka Kalelkar Commission in 1953, and, finally, to recommend steps for the advancement of the backward classes and to deal with this persistent pattern of backwardness in our society.

Sir, we have seen some press reports about the recommendations of the Commission and they appear to be extremely important and far-reaching. The Kaka Kalelkar Commission had identified some 2,399 caste groups. The Mandal Commission is said to have identified many more, which shows that the backwardness is on the increase in our country. And it is not surprising, Sir, because while educational and social disparities persist in our society, economic divergences are getting wider. (*Time Bell rings*) I will take just one minute. It is not possible to express a considered view on the Report or its recommen-

provide briefs for

dations until it is placed before the House. I feel that it is a priority item on the agenda of the nation and it brooks no delay. It is a matter of concern to the whole country and therefore the Government should give priority to its consideration and indicate the deadline by which the Government shall complete its consideration and place it on the Table of the House so that a national consensus can be developed about the implementation of its recommendations.

MR. DEPUTY CHAIRMAN: Mr. Dinesh Goswami. Special Mention.

SHRI ERA SEZHIYAN (Tamil Nadu): On this subject when I rose at that time, you said that ...

MR. DEPUTY CHAIRMAN: Let me first hear him and then hear the Government. Then if anything remains I will hear others. (*Interruptions*) Let Mr. Dinesh Goswami say first. If anything remains, then.

SHRI ARVIND GANESH KULKARNI (Maharashtra): That is all right, Sir, but ...

(*Interruptions*)

MR. DEPUTY CHAIRMAN: If anything remains and you still want to put in something, I will allow. Only one or two but not all. (*Interruptions*) First let him say.

SHRI M. KALYANASUNDARAM (Tamil Nadu): I am on a point of order regarding procedure.

MR. DEPUTY CHAIRMAN: What is the procedure?

SHRI M. KALYANASUNDARAM: You have earlier said that you will give us an opportunity to explain about the procedure also. This is a serious matter.

MR. DEPUTY CHAIRMAN: No. You said about some privilege issue on which you had given notice. I said I have not seen it. If you have given it ...

SHRI M. KALYANASUNDARAM: If you have not seen it, it is still

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worse. A matter of privilege must receive top priority.

MR. DEPUTY CHAIRMAN: It will receive priority: there is no doubt about it.

SHRI M. KALYANASUNDARAM: Now I am on that. It is a very serious matter.

MR. DEPUTY CHAIRMAN: Mr. Dinesh Goswami. (*Interruptions*) Let him say first. You cannot presume everything. First let him say. This is not proper. Let him first raise the matter. Then I will ask the Minister to say something.

SHRI M. KALYANASUNDARAM: On this plea that it has already been raised ...

MR. DEPUTY CHAIRMAN: Certainly this is the procedure.

SHRI M. KALYANASUNDARAM: ... my motion of privilege should not be suppressed.

MR. DEPUTY CHAIRMAN: Who is saying that? I never said that thing. I said your notice might have been received in the office. It will be placed before the Chairman.

SHRI M. KALYANASUNDARAM: It will be separately considered then?

MR. DEPUTY CHAIRMAN: Nobody said it will be separately considered.

SHRI M. KALYANASUNDARAM: Shall I take it that it will be considered separately?

MR. DEPUTY CHAIRMAN: Let him raise it first. Shri Dinesh Goswami.

REFERENCE TO THE REPORTED ORDER BY HOME MINISTER TO PROVIDE BRIEFS FOR CONGRESS (I) MPs.

SHRI DINESH GOSWAMI (Assam): Mr. Deputy Chairman, Sir, I am very grateful to you for giving me this